

Minister of WATER RESOURCES be pleased to state :

(a) the details of the funds provided under Sardar Sarovar Award by the Union Government to Maharashtra for the rehabilitation of the displaced persons since establishment of Sardar Sarovar Award till-date, year-wise;

(b) whether the State Government are incurring expenditure from the State Fund/exchequer for the rehabilitation of these families; and

(c) the criteria proposed to be adopted for the utilisation of the funds provided under Sardar Sarovar Award by the Union Government ?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) There is no provision in the Narmada Water Disputes Tribunal Award for financial assistance by the Union Government to participating States for the rehabilitation of the displaced persons of Sardar Sarovar Project.

(b) and (c) As per the Award of Narmada Water Disputes Tribunal, Gujarat shall pay to Madhya Pradesh and Maharashtra all costs, charges and expenses required to be incurred by them for rehabilitation of oustees and oustee families in their respective territories. Further, all costs incurred by Gujarat on acquisition of land and rehabilitation of oustees in respect of Sardar Sarovar shall be charged to Sardar Sarovar Project Unit-II. Dam and Appurtenant Works.

Construction of Yatri Bhawan, M.P.

3085. SHRI CHANDRA VERMA : Will the Minister of TOURISM be pleased to state :

(a) whether the Union Governments had provided funds to the State Government four-five years back for the construction of Yatri Bhawan in Nemawar, District Dewas (Madhya Pradesh);

(b) the amount of funds provided and the name of agency by which this Bhawan was to be constructed and the period under which this construction was to be completed;

(c) the present position of this construction, whether the construction work of the said Bhawan has since been completed;

(d) if not, the reasons therefor; and

(e) whether any enquiry would be conducted regarding the negligence shown in the construction of the said Bhawan ?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) and (b) During 1991-92, the Department of Tourism of Government of India sanctioned financial assistance of Rs. 11.75 lakhs to the Government of Madhya Pradesh for the construction of a Yatri Niwas at Nemawar. The Yatri Niwas was to be constructed by the State Tourism Development Corporation of Madhya Pradesh.

(c) to (e) State Govt. of Madhya Pradesh has informed that the project has not started due to non-receipt of clearance from Archaeological Survey of India.

[English]

Expenditure of Foreign Tours by I.T.D.C.

3086. SHRI AJAY CHAKRABORTY : Will the Minister of TOURISM be pleased to state :

(a) the details of expenditure incurred by India Tourism Development Corporation on foreign tours of its executives under various pretexts during the last three years; and

(b) the manner in which the ITDC was benefited by the foreign tours of its executives during last three years ?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) The details of expenditure incurred on foreign tours by ITDC during the last three years are given below :

Year	Expenditure Incurred (Rs. in lacs)
1994-95	54.33
1995-96	47.27
1996-97	47.93 (Provisional)

(b) Foreign tours by the officials of ITDC are undertaken for sales promotion, business activities, training of human resource etc. which in turn generate business for the Corporation and enhances the skill/knowledge of the executives.

SC/ST in I.T.D.C.

3087. SHRIMATI GEETA MUKHERJEE : Will the Minister of TOURISM be pleased to state :

(a) whether reservations for SC/ST/OBCs on executive posts of General Manager and above levels in ITDC are being made and filled up as per the directives of the Government in this regard;

(b) if so, the total cumulative strength of General Managers and above levels in ITDC as on date vis-a-vis the reserved positions for SC/ST/OBCs;

(c) the names and designation of such officials of general categories who are officiating against reserved vacancies of GM and above levels; and

(d) the steps taken to fill up the reserved vacancies by reverting officiating general category persons ?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) and (b) The Govt. Directives on Reservations for and Employment of SCs/STs and OBCs are being followed in ITDC. The present cumulative strength of executives from the level of General Managers but below the Board level is 37 of which 4 are from SC category.

(c) and (d) In view of operational needs the following three officers of general category have been given officiating recently against the reserved vacancies of General Managers :

1. Ms Kusum Malik, General Manager
2. Shri Rajiv Makin, General Manager
3. Shri P. Ramachandaran, Executive Chef. Gr. I

It is a temporary arrangement to facilitate smooth operations in the units. Necessary action for filling up the reserved posts on regular basis would be initiated in due course.

Development of Konark

3088. SHRI RANJIB BISWAL : Will the Minister of TOURISM be pleased to state :

(a) whether the Government propose to develop konark as an International Tourist spot;

(b) if so, the infrastructural facilities proposed to be provided for tourists at Konark;

(c) whether any Master Plan has been drawn up for the purpose; and

(d) if so, the details thereof ?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) and (b) Identification and development of tourist spots is a continuous process and is primarily the responsibility of the State Governments. The Department of Tourism, Government of India, extends financial assistance to the States/Union Territory Governments, on the basis of

specific project proposals received from them, their merits, inter-se-priority and availability of funds.

(c) No, Sir.

(d) Does not arise.

Construction of Houses and Flats In Cantonments

3089. SHRI YELLAIAH NANDI : Will the Minister of DEFENCE be pleased to state :

(a) the details of Floor Space Index with regard to construction of Houses and Flats as prevalent in various Defence cantonments in India, cantonment-wise;

(b) whether there is any proposal by the Government to liberalise the FSI rules to solve the serious housing problems in several cantonments;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Out of 62 Cantonments all over India, Floor Space Index (FSI) with regard to construction of houses have been laid down in the building bye-laws of 18 Cantonments the details of which are given in the *Statement* enclosed. No Floor Space Index restrictions have been imposed in the buildings bye-laws of the remaining 44 Cantonments Boards.

(b) to (d) A proposal to increase the Floor Space Index (FSI) by the Ministry has not received favourable response from the Army authorities, the Ministry of Environment & Forests and various Social Environmental Forums.

Statement

The details of Floor Space Index with regard to construction of houses and flats as prevalent in various Cantonments are as under :-

(A) SOUTHERN COMMAND

Aurangabad	GOC-in-C, Southern Command had imposed the following FSI restrictions in all these Cantonments in the year 1984:-
Ahmedabad	
Ahmednagar	
Ajmer	Under Section 181(A) of the Cantonments Act,
Belgaum	
Cannanore	(a) In the Civil area notified under Section 434 of the Cantonments Act and bazar area notified under Rule 2(b) of the Cantonments Land Administration
Dehu Road	
Deolali	Rules 1937-
Kamptee	1